

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00132/2020**

Chandigarh, this the 12<sup>th</sup> February, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

Richhpal Singh Kavia s/o Sh. Devi Singh Bareth, aged 34, working as PGT (Geography) at KV-1 (AF) Adampur (Punjab) – 141001.

**....Applicant**

(BY: MR. K.B. SHARMA, ADVOCATE)  
**Versus**

1. The Commissioner, Kendriya Vidyalaya Sangathan 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 110016.
2. The Asstt. Commissioner (Establishment), 2/3 KVS Headquarters, Shaheed Jeet Singh Marg, New Delhi- 110016.

**... .Respondents**

(BY: MR. R.K.SHARMA, ADVOCATE)

**O R D E R(Oral)****SANJEEV KAUSHIK, MEMBER (J):**

1. Heard.
2. Learned counsel argued that the applicant made representation on 31.07.2019 (Annexure A-1/A) against for his transfer to K.V. No. 1, followed by a reminder dated 02.09.2019, but the same has not been decided till date. Therefore, he prayed that a direction be issued to the respondents to consider and decide the



representation of the applicant in accordance with law, within some time bound manner.

3. Issue notice.
4. At this stage, Mr. R.K. Sharma, Advocate, accepts notice.

He does not object to the disposal of the O.A. in the above manner.

5. Considering the limited prayer made on behalf of the applicant, I dispose of the O.A., in limine, with a direction to the Competent Authority, to whom the indicated representation (Annexure A-1/A) has been addressed, to decide the same in accordance with law, by passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. A copy of the order so passed be duly communicated to the applicant.
6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)  
Member (J)**

Place: Chandigarh  
Dated: 12.02.2020

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